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ITEM NO.10+11 Court 7 (Video Conferencing) SECTION X

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

ITEM NO. 10

Writ Petition(s)(Civil) No(s). 827/2021

SHRI CHANDRA OJHA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.89754/2021-EXEMPTION FROM FILING O.T.)

ITEM NO. 11

Writ Petition(s)(Civil) No(s). 863/2021

(FOR ADMISSION and I.R. and IA No.93705/2021-EXEMPTION FROM FILING O.T. and IA No.93704/2021-APPROPRIATE ORDERS/DIRECTIONS...[TO BE TAKEN UP ALONG WITH W.P.(C) No. 827/2021])

Date : 11-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)	Ms. V. Mohana, Sr. Adv.
	Ms. Parul Shukla, AOR
	Mr. Abhinav Agrawal, Adv.
	Ms. Harneet Kaur, Adv.
	Ms. Kirti Aggarwal, Adv.
	Mr. Ramjee Pandey, AOR

- Mr. Raghvendra Shukla, Adv.
- For Respondent(s) Mr. Harish Pandey, AOR

Mr. Vikas Singh, Sr. Adv.

Mr. Ajay Kumar Singh, Adv.

Mr. Yatharth Singh, Adv.

Mr. Maninder Dubey, Adv.

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UPON hearing the counsel the Court made the following O R D E R

Learned counsels for the respondents seek to contend that what was pleaded before us on 06.08.2021 does not reflect the correct position as persons could submit the applications through the electronic mode and there was no impediment, except that on this Court passing the order subsequently the corrigendum was issued. In this behalf, it is stated that there are many such persons who did submit their applications, including petitioner No. 5 before us.

We call upon the respondents to file an affidavit in this behalf which they undertake to file within three days.

Rejoinder affidavit, if any, be filed within two days thereafter.

List on 18.08.2021.

[CHARANJEET KAUR] ASTT. REGISTRAR-cum-PS [POONAM VAID] COURT MASTER (NSH)